

WARRANT TO DISCHARGE A PERSON IMPRISONED IN  
FAILURE TO GIVE SECURITY  
(See Section 442)

S/v Abdul @ Natiya & Ors  
FIR No. : 205/2013  
P. S. : Mianwali Nagar, Delhi  
U/Sec. : 302/307/323/34IPC & 25/27 Arms. Act

**MANISH GUPTA**  
~~आशु गर्ग~~  
**ASHU GARG**  
अतिरिक्त सत्र न्यायाधीश-04, (पश्चिम)  
Additional Sessions Judge-04, (West)  
कमरा संख्या 229, द्वितीय तल,  
Room No. 229, 2nd Floor,  
तीस हजारी न्यायालय, दिल्ली  
Tis Hazari Courts, Delhi

**In the Court of Sh. Manish Gupta, ASJ-04, West, Tis Hazari Court, Delhi**  
**Room No. 229**

To  
Jail Superintendent  
Tihar, New Delhi.

WHEREAS accused **Juned @ Gulshan S/o Asher @ Asar Mohammad @ Mohamed**, R/o A-3 Jhuggi Camp No. 1, Bhim Nagar, Subji Mandi, Nangloi, Delhi was committed to your custody under warrant duly executed a bond under section 441 of the code of criminal Procedure.

This is to authorise and require you forthwith to discharge the said **Juned @ Gulshan S/o Asher @ Asar Mohammad @ Mohamed**, from your custody, unless he is liable to be detained for some other matter.

Dated, this 03rd day of July 2020.

Note : (i) Release warrant has been prepared as per custody warrant dated 01.08.2013  
& Charge Sheet.

(Copy of Hon,ble High Court order dated 29.06.2020 is enclosed)



Prepared By: **Manish**  
(A. Ahmad)  
03/07/2020

**03/07/2020**  
अतिरिक्त सत्र न्यायाधीश-04, (पश्चिम)  
Additional Sessions Judge-04, (West)  
दिल्ली  
Delhi  
**03/07/2020**



**FIR No. 205/2013**  
**PS Mianwali Nagar**  
**U/s 323/307/302/34 IPC & 25 & 27 Arms Act**  
**State Vs. Juned @ Gulshan**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

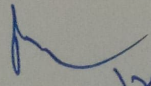
Shri Vineet Jain, Ld. Counsel for the applicant namely Juned @ Gulshan S/o Late Sh. Asar Mohd., through video conferencing through CISCO Webex App.

Surety Sarfaraz Hussain in person alongwith Ld. Counsel for the applicant through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of SI Ritu Raj dated 02.07.2020 regarding surety

Contd....p/2

  
03/7/2020



verification perused.

In view of the report, surety bond in the sum of Rs. 10,000/- is hereby accepted in the light of the order dated 29.06.2020 of the Hon'ble High Court of Delhi passed in CRL.A. 782/2019, titled as Abdul alias Natiya & Ors. Vs. State.

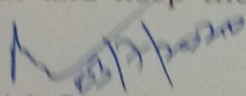
Surety submits that he is having original FDR of bank. Same be furnished on record as and when directed.

Manager of the concerned bank is directed not to encash/premature the said FDR and not to advance any loan against the same since the surety has furnished the said FDR with bail bond. Intimation/copy of this order be sent to the concerned Manager of concerned bank for compliance. Ordered accordingly.

Copy of this order alongwith copy of order dated 03.06.2020 & 29.06.2020 of the Hon'ble High Court of Delhi passed in CRL.A. 782/2019, titled as Abdul alias Natiya & Ors. Vs. State, alongwith memo of parties be sent to the concerned Jail Superintendent for information and for doing the needful as per law.

**Present order itself be treated as the Release Warrant.**

Ahmad is directed to do the needful and keep the surety bond and its annexures with the present order.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**FIR No. 648/2017**  
**PS Ranhola**  
**State vs. Ajay @ Dharmender**  
**U/s 302/34 IPC**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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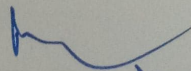
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Veerpal Singh, proxy counsel for Shri A.P. Singh, Ld. Counsel for the applicant/accused namely Ajay @ Dharmender, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Sahi Ram dated 03.07.2020 has come.  
Ld. Proxy Counsel for applicant prays for adjournment on


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03/7/2020



the ground that main counsel Shri A.P. Singh, Advocate is having very low sugar level and he has gone to hospital. It is prayed on behalf of the applicant that any date after 2-3 days may be given.

On request and in the interest of justice, put up for consideration on 07.07.2020 through video conferencing as prayed. Meanwhile report of IO be called in terms of last order in case the same is not received.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



FIR No. 967/2015  
PS Ranhola  
State Vs. Vikas @ Sagar S/o Sh. Lala Bhai  
U/s 457/323/382/392/397 IPC & 25/54/59 Arms Act

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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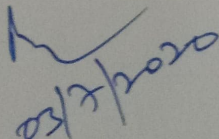
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Bhism Dutt, Ld. LAC for the applicant/accused namely Vikas @ Sagar from DLSA, West, Tis Hazari, Delhi through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

This is an application with prayer to release the applicant on the basis of personal bond and the application has been received from

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03/07/2020



Deputy Superintendent, Central Jail No. 3, Tihar, New Delhi.

Ld. Counsel for the applicant has submitted that bail order was passed on 01.02.2017 by the court of Shri Sanjay Jindal, Ld. ASJ-04, West, Delhi. It is further submitted on behalf of applicant that as per order dated 09.04.2020 passed by the Hon'ble High Court of Delhi in case titled as 'Court of its own motion Vs. State' in W.P. (CRL.) 779/2020 directions were given to release the UTPs on furnishing personal bond only and the order regarding furnishing of surety stood modified by the said order of the Hon'ble High Court.

Ld. Addl. P.P. for the State has submitted that report be called from the concerned Jail Authority/ Jail Superintendent to explain as to why the applicant/accused Vikas @ Sagar has not been released so far on the basis of personal bond in the light of order dated 09.04.2020 of the Hon'ble High Court of Delhi as mentioned above. Ld. Addl. P.P. for the State has also highlighted para no. 4 to 8 of the said order of the Hon'ble High Court of Delhi.

In view of above submissions and in the interest of justice, report be called from the concerned Jail Authority/Jail Superintendent as to why the applicant/accused has not been released so far on the basis of personal bond in view of the said order dated 09.04.2020 of the

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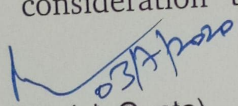
*K*  
*03/07/2020*



Hon'ble High Court of Delhi.

Copy of order be sent to the concerned Jail Authority/ Jail Superintendent for compliance.

Put up on 04.07.2020 for consideration through video conferencing.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**FIR No. 648/2017**  
**PS Ranhola**  
**State vs. Rohit Kumar @ Poly**  
**U/s 302/34 IPC**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

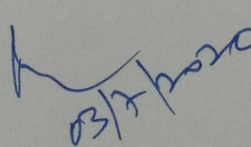
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Sandeep Gupta, Ld. Counsel for the applicant/accused namely Rohit Kumar @ Poly, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Ld. Counsel for the applicant has submitted that this is an application for interim bail on the ground of recommendations of the

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03/7/2020

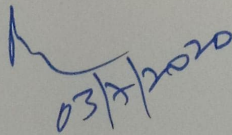


Hon'ble High Powered Committee of the Hon'ble High Court of Delhi dated 18.05.2020. It is further submitted by Ld. Counsel for the applicant that interim bail for 45 days or 30 days as deemed fit by the court may be granted. It is further submitted on behalf of applicant that presently there is COVID-19 Pandemic. It is submitted by Ld. Counsel for the applicant that the applicant is innocent and has been falsely implicated in this case.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that as per report of concerned Deputy Superintendent, Central Jail No. 4, Tihar New Delhi dated 02.07.2020, the conduct of the applicant/accused is unsatisfactory and he is also involved in other case bearing FIR No. 411/2011, PS Uttam Nagar, U/s 379/411 IPC. As per report of concerned Deputy Superintendent, Central Jail No. 4, Tihar New Delhi dated 02.07.2020, the applicant is in J.C. since 23.09.2017. Ld. Addl. P.P. for the State has submitted that the case is not covered under any of the guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court.

In the application under consideration it is mentioned that the case is squarely covered under the guidelines issued by the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi.

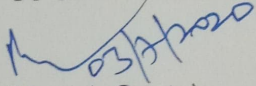
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03/07/2020



I have considered the rival submissions of both the sides and perused the material on record including the report of Deputy Superintendent dated 02.07.2020.

In view of the above facts and circumstances, the case is not covered under the guidelines of Hon'ble High Powered Committee. Hence, I see no merits in the application under consideration and, accordingly, the same is hereby dismissed. However, any expression of opinion made herein shall not tantamount to any expression of opinion made on the merits of the case. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**SC No. 56264/2016**  
**FIR No. 268/2014**  
**PS Anand Parbat**  
**State Vs. Devender**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

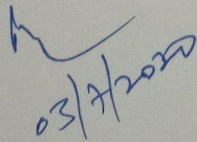
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
03/7/2020

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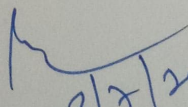
Earlier this court was vacant.

Since the case is at the stage of final arguments , therefore, it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted that he has contacted Ld. counsel of the accused telephonically i.e. Shri Mahipal Singh, Advocate at mobile no. 9213848628. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that counsel for accused was not ready to advance final arguments today and sought short adjournment for addressing arguments through video conferencing. It is further submitted by Ahlmad that Shri Mahipal Singh, Ld. Counsel for the accused has sent application through Whatsapp to him on 02.07.2020 from the abovesaid number on his mobile number to the effect that he is unable to attend the date case today due to Corona. Printout of the same be taken on record.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 28.07.2020.

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03/7/2020




Ld. Counsel for accused is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. counsel for accused regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused and the requisite message shall also be sent to him.

Copy of the order be also sent to the Ld. Counsel for the accused by e-mode for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**SC No. 58276/2016**  
**FIR No. 678/2015**  
**PS Uttam Nagar**  
**State Vs. Aryan Yadav etc.**

03.07.2020

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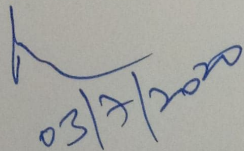
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
03/7/2020

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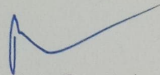


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Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

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SC No. 56386/2016  
FIR No. 231/2012  
PS Nihal Vihar  
State Vs. Islam & Ors.

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

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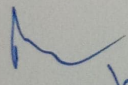
Accused Vikash @ Hindi has already expired as per previous ordersheets.

Accused Ragunandan is P.O. as per previous ordersheets.

None for remaining accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing

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03/7/2020



urgent matters today through video conferencing through CISCO Webex App.

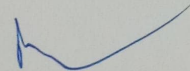
Record perused.

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**SC No. 56691/2016**  
**FIR No. 800/2014**  
**PS Khayala**  
**State Vs. Hem Raj etc.**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

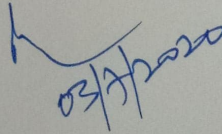
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Handwritten signature and date: 03/7/2020

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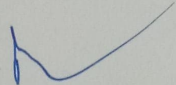


The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020



**C.A. No. 248/2018**  
**Amar Nath Vs. Rupawati**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the appellant.

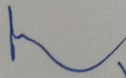
Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

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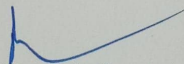
  
03/07/2020



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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

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**SC No. 56954/2016  
FIR No. 848/2015  
PS Punjabi Bagh  
State Vs. Varun @ Munna etc.**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

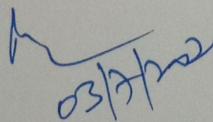
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

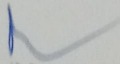
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03/07/20



-2-

Earlier this court was vacant.  
No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

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**SC No. 58127/2016**  
**FIR No. 604/2016**  
**PS Ranhola**  
**State Vs. Suraj & Anr.**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

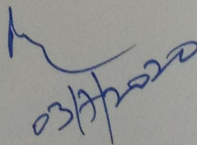
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
03/07/2020

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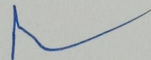
-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

h



**SC No. 113/2018  
FIR No. 770/2017  
PS Ranhola  
State Vs. Santosh Devi etc.**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

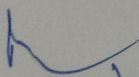
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
03/7/2020

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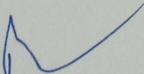
-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

h



**C.A. No. 253/2018**  
**Inder Singh Vs. State**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

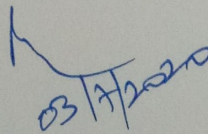
Present: None for the appellant.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

  
03/07/2020

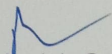
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-2-

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020

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**SC No. 56050/2016**  
**FIR No. 21/2015**  
**PS Ranhola**  
**State Vs. Anshu etc.**

03.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

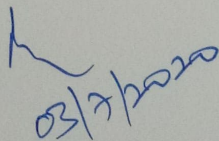
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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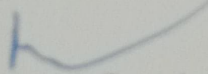
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03/7/2020



Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 21.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
03.07.2020